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Title : Interstate dispute between Tamil Nadu and Kerala on sharing of water from 'Mullaperiyar Dam'.

SHRI K. FRANCIS GEORGE : Mr. Speaker, Sir, I am only drawing the attention of the Central Government to the peculiar situation that has arisen with regard to the raising of the water level in the Mullaperiyar Reservoir. This has been a contentious issue between the two States of Kerala and Tamil Nadu. ...(*Interruptions*) Sir, let them listen to me. Let them listen to what I am saying.

MR. SPEAKER: Mr. Mohan, I will give you a chance after he finishes.

SHRI K. FRANCIS GEORGE : Sir, Kerala is not against giving water to Tamil Nadu. In fact, Tamil Nadu has been drawing water from this reservoir for the last 110 years. It has never been or never will be the stand of Kerala and the people of Kerala that this water cannot be given to Tamil Nadu. That is not our issue at all.

This dam is 110 years old. It is unsafe. This has been said time and again by experts. So, we need a new dam. Also much water has flowed through the outlets of this dam to Tamil Nadu for the last 110 years. Now, the contract has to be reviewed and Tamil Nadu has to give adequate compensation. That can be decided. What I am suggesting is this. We have a democratic federal set up. When there is a dispute between two States, let us not leave it to litigation alone because there have been several cases. The Supreme Court has given a verdict and the Kerala Government has filed a review petition against it. On that also the Supreme Court has given its opinion. Now, the Legislative Assembly of Kerala has passed the Dam Safety Authority Act. The Government of Tamil Nadu has gone to the Supreme Court against that Act. So, this litigation should not continue and this division should not be there between the people of two States.

So, what I am suggesting and requesting the Central Government is that the Central Government should mediate in the matter, play the role of an umpire, call the two States, sit across the table with them and decide on this matter once and for all, taking into consideration the security aspects related with this particular dam. This is a concern of five districts belonging to the Central part of Kerala and the people belonging to that part. The life and property of the people belonging to the Central part of Kerala are affected. Therefore, I earnestly request the Central Government to urgently intervene in this matter, call the two States, discuss with them and settle the matter once and for all.

ADV. SURESH KURUP (KOTTAYAM): Mr. Speaker, I would like to associate myself with the matter raised by Shri Francis George.

SHRIMATI C.S. SUJATHA (MAVELIKARA): Mr. Speaker, Sir, I would also like to associate myself with the matter raised by him. ...(*Interruptions*)

MR. SPEAKER: The names of Shri Suresh Kurup, Shrimati Sujatha, Shri Chandrappan, Dr. Manoj and Shri Karunakaran will be associated with this matter.

SHRI C. KUPPUSAMI (MADRAS NORTH): Mr. Speaker, Sir, I want to make a submission. ...(*Interruptions*)

MR. SPEAKER: Yes Mr. Kuppusami, do you want to say something?

SHRI C. KUPPUSAMI : Sir, I am on a different point.

SHRI P. MOHAN (MADURAI): Mr. Speaker, Sir, I want to speak on this matter. I will speak in Tamil.

MR. SPEAKER: Yes [\[k22\]](#).